

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI**

REGIONAL BENCH - COURT NO. II

Customs Appeal No. 89949 of 2014

(Arising out of Order-in-Original No. 57/2014-15 dated 13.11.2014 passed by the Commissioner of Customs (General), Mumbai.)

M/s Poonia & Bros.

274, Mohan Mension, Room No. 25/27,
2nd Floor, S.B.S. Raod, Fort,
Mumbai – 400 001

.... Appellant

Versus

Commissioner of Customs (General), Mumbai

New Customs House, Ballard Estate, Mumbai – 400 001

.... Respondent

APPEARANCE:

Shri Chirag Shetty, Advocate for the Appellant

Shri Ram Kumar, Authorized Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86429/2025

Date of Hearing: 08.10.2025

Date of Decision: 08.10.2025

Per: Dr. Suvendu Kumar Pati

Learned Counsel for the appellant seeks withdrawal of the appeal on the ground that cause of action is expired and he has submitted a written request to that effect.

2. Learned AR for the Revenue is present.

3. Appeal stands dismissed as withdrawn.

(Dictated and pronounced in open court)

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**

**(M.M. Parthiban)
Member (Technical)**